

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1777

ANSWERED ON:30.07.2015

e-Court Integrated Project

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**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) The details of progress achieved so far in the implementation of e-Court Integrated Mission Mode Project along with the funds allocated/utilised for the purpose, State/UTs-wise;
- (b) The steps taken/being taken by the Government to provide requisite training to the concerned employees of the courts in view thereof;
- (c) the present status of use of Video Conferencing (VC) facility under implementation in various Courts in the country;
- (d) the total number of courts/locations already using the VC facility along with the number of courts/locations yet to be provided with the VC facility in the country; and
- (e) the steps taken/being taken by the Government for effective and timely implementation of the said project in the country?

**Answer**

ANSWER

MINISTER OF LAW AND JUSTICE

(Shri D. V. SadanandaGowda)

(a) Under the eCourts Mission Mode Project, of the total target of 14,249 District and Subordinate courts to be computerized, sites for all 14,249 courts (100%) have been made ready for computerisation, out of which LAN has been installed at 13,606 courts (95.49%), hardware at 13,436 courts (94.3%) and software at 13,672 courts (95.95%). Out of the total Rs.935 crore allocated for the project, approximately Rs.608 Crores has been released to NIC the implementing agency. Funds are made available to NIC for implementation across the country. Data is not maintained State/UT-wise but nationwide.

(b) The eCommittee of the Supreme Court of India has taken up the Change Management exercise under the eCourts Mission mode Project, under which training of 14,000 Judicial Officers and over 4000 court staff has been completed.

(c) and (d) : Phase I of the eCourts Project included provision of Video Conferencing (VC) facilities in 500 court complexes and corresponding jails. Initially VC was made available in 5 District courts on pilot basis, viz. the District & Sessions Judge Court, Darrang, Mangaldai, District Court, Roshanabad, Haridwar, District Judge"s Court, Berhampore, Murshidabad, Pr. Distt. and Sessions Judge Court, Janipur, and District Judge, Cuttack

Based on the experience of pilots, it was decided in consultation with the eCommittee of Supreme Court of India to provide VC facilities for 488 Court complexes and 342 jails out of which equipment has been delivered at 667 locations. Apart from VC facilities being provided under the eCourts Project, some States have implemented VC in courts from their own resources also.

(e) Phase I of the eCourts Mission Mode Project was approved till 31st March, 2015. More than 95% of the courts have been computerised. The balance 5% activities have been carried over to Phase II of the Project. For the effective implementation of the Project, Project Monitoring Units (PMUs) have been approved for the Department of Justice and eCommittee of the Supreme Court of India.